

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: DELHI.

3.

REGN.NO. OA 1734/88

Shri A. Neelakantan Applicant

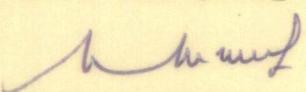
Vs.

Union of India Respondents

CORAM: Hon'ble Mr. Justice Amitav Banerji, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant Shri M.Chandrasekharan,
Counsel.

Having heard the learned counsel for the applicant, we find that this application is pre-mature. We also find that no representation has been filed against the order dated 9.8.1988 (Annexure :5 to the application). The applicant has thus not exhausted all the remedies available to him under law as such this application cannot be entertained. We reject this application but it will be open to the applicant to approach the Tribunal again after representation against the order dated 9.8.88 (supra) is disposed of.


(KAUSHAL KUMAR)
MEMBER
16.1.89


(AMITAV BANERJI)
CHAIRMAN
16.1.89